

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 102  
461/252/ND/2020

**IN THE MATTER OF:**

**M/s. Mazda Cables Private Limited**

**...APPELLANT**

**Vs.**

**ROC NCT of Delhi & Haryana**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 01.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**:Mr. Himanshu Harbola, Advocate.**

**For the Respondent**

**:Ms. Sweety Khattar, AROC.**

**For the Income Tax Department**

**:Mr. Sunil Agarwal, Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsel for Appellant as well as Learned Counsel for the Income Tax Department. The Learned Counsel for the Income Tax Department has prayed for six weeks' time for filing reply in the matter as caseless scheme related restructure is taking place in the Income Tax Department. AROC is present and prayed for six weeks' time for filing reply. Matter is adjourned to 23.12.2020.

— Sd —

**(V.K. Subburaj)  
Member (T)**

— Sd —

**(P.S.N. Prasad)  
Member (J)**

(Meenu)